GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:6665 ANSWERED ON:16.05.2012 REPRESENTATION TO NFITU Nishad Capt.(Retd.) Jainarayan Prasad

Will the Minister of COAL be pleased to state:

(a) the reasons for not reinstating the representation of National Front of Indian Trade Union (NFITU) even after the submission of information by the Ministry of Labour and Employment on 14th September, 2010;

(b) with reference to Unstarred Question No. 2672 dated 17.8.11, the reasons for giving wrong information the Parliament whereas the Ministry of Labour & Employment had submitted the information to his Ministry before the reply to USQ No. 2672 dated 17.08.2011;

(c) whether any letter has been received from any Union or others for not giving representation to NFITU;

(d) if so, the details thereof; and

(e) if not, the reasons for not awarding representation to NFITU so far?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a): As per the information received from Ministry of Labour & Employment vide their order dated 11th January 2008 regarding verification of membership of trade unions affiliated to Central Trade Union Organization (CTUOs), as on 31.12.2002 reveals that according to the procedure agreed in the Standing Committee, the CTUOs having verified membership of at least 5 lakhs and spread over at least four states and four industries (which may include agriculture and rural sectors) were to be recognized by the Government as CTUOS. However, the figures of verification furnished by Ministry of Labour & Employment regarding representation of different CTOUs as of 31.12.2002 indicated that NFITU, Dhanbad had a total membership of 5, 69,599 (NFITU-Kolkata is 349 and NFITU-Dhanbad (Coal mining Sector) – 54955 only). On receipt of the above information, Ministry of Coal sought clarifications from Coal India Limited (CIL) in regard to the stated position of NFITU in their subsidiaries. CIL informed that the membership position of National Front of Indian Trade Union (NFITU) followers in CIL and its subsidiary companies is not known since they are not under the check-off system existing in CIL & its subsidiaries. Further, any union before having representative at central level must prove its membership at subsidiary level and then only it has the basis to represent them at central level which is not in the case of NFITU. Hence, the representation of NFITU, Dhanbad, in Standing Committee on Safety in Coal Mines has been kept in abeyance.

(b): In view of the above, it is not true that the Ministry of Coal has given wrong information to the Hon'ble Parliament.

(c): No, Sir. No such letter has been received from any union or others for not giving representation to NFITU.

(d) & (e): Does not arise in view of reply given to part (a) & (c) of the question above.